पर्यंटन तथा नागर विमानन मंत्री (डा० कर्ण सिंह) : (क) फिलहाल सरकार का भारत में ऐरोट्टेनें चलाने का कोई प्रस्ताव नहीं है।

## (ख) प्रश्न नहीं उठता ।

t[THE MINISTER OF TOURISM AND C'VIL AVIATION (DR. KARAN SINGH): la) Government have no proposal at present for introduction of aerotrains in India.

(b) Does not arise.]

## CRIME SITUATION IN DELHI

- •370. SARDAR HARCHARAN SINGH DUGAL: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government are aware that law and order situation is constantly deteriorating in Delhi where cases of looting, murders and abduction are taking place increasingly;
- (b) whether it is a fact that the political influence make the police and other authorities unable to take severe and positive action against the culprits;
- (c) if so, how Government propose to check such incidents and enforce law and order in the Capital;
- (d) what is the total number of murders which took place in the Capital during 1969; and
- (e) the nature of punishment given to the criminals in different cases and whether it is a fact that most of the cases have not been traced by the police as the criminals are absconding?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):
(a) It is not a fact law and order situation is constantly deteriorating in Delhi. The attached Statement gives the figures of crime under various heads reported to Delhi Police during the years 1966, 1967 and 1968 from 1-1-1969 to 31-10-1969 as compared to the figures in the corresponding period of the preceding year. [See Appendix LXX, Annexure No. 56]. Considering the increase in the population of Delhi the marginal increase any deterioration in the law and order situation.

(b) There is no evidence to substantiate that political pressure and influence make the police and other authorities unable to take severe and positive action against the culprits.

to Questions

- (c) Does not arise.
- (d) 80 (upto 31-10-1969).
- (e) A Statement is attached giving the present position regarding the disposal of cases under various heads of crime reported to Delhi Police during the period 1-1-1969 to 31-10-1969. [See Appendix, LXX, Annexure No. 57]. It is not a tact that cases are untraced because the criminals are absconding.

## PROCESSES DEVELOPED AT NATIONAL LABORATORIES LEASED OUT TO PRIVATE INDUSTRIES

- \*371. SHRI B. K. P. SINHA: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:
- (a) whether it is a fact that the Chairman of the National Research Development Corporation has sold or leased out a number of processes developed in the National Laboratories to some private industries;
- (b) if so, which are the industries and on what terms they have been sold or leased out;
- (c) whether the Director-Genefal, Council of Scientific and Industrial Research was consulted before the deal;
  - (d) if not, the reasons therefor?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V, K. R. V. RAO): (a) Yes, Sir.

- (b) A statement is laid on the Table of the House. *[See* Appendix LXX, Annexure No. 58].
- (c) and (d) There is a standing agreement between N. R. D. C. (National Research Development Corporation of India) and C. S. 1. R. (Council of Scientific and Industrial Research) that the former will be wholly responsible for the commercial utilisation of the results of all research carried out in the National Laboratories, subject to the proviso that D. G., C. S.. I. R., may in consultation with the Chairman of N. R. D. C. exclude an invention or discovery from the purview of N. R. D. C. in special circumstances.